

Dated: 21.5.1993

Hon'ble Mr. K. Obayya, Member(A)

Heard Sri Manoj Tiwari, learned counsel for the applicants.

The applicants numbering 14 submitted their applications for the Civil Services (Preliminary) examination, 1993 by registered post on 15/16.2.1993. Copies of the postal receipts are on record as (Annexure-A-1) to the applications. It would appear that the applicants were also communicated about roll numbers assigned to ~~him~~ them, but by subsequent communication, all the applicants were informed by U.P.S.C. that their applications cannot be entertained as they were received after expiry of the last date prescribed for receipt of the applications.

The contention of the applicants is that all of them submitted their application well within time and there was delay with the postal authority or some where, they were not responsible as they had no control as to what happened thereafter.

Issue notice to the respondents to show cause as to why this application may not be admitted. They may file reply within 4 weeks, rejoinder-affidavit if any, may be filed within 2 weeks thereafter. List this case on 15.7.1993 for admission/hearing.

In the matter of ~~all~~ interim relief, the respondent are directed to permit the applicants to appear at the examination treating as if their applications have been received within time. The respondents are further directed to issue admit cards to the applicants well within time to enable them to appear at the examination. The candidature of the applicant however, may be treated as provisional and subject to the final decision of this case.

The names of all the applicants may be mentioned in the order. A copy of this order may be issued within 24 hours.


Member (A)

OR
Vide Court order
dt 21.5.93 Regd notice
issued to the Respondents.
En. 25.5.93.

No reply has been
filed so far (rka)
Submitted by
RJDLS3

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C A No. 824/ 1993

Dated: 15.7.93

Hon'ble Mr. A K Sinha, J.M.

Hon'ble Mr. V K Seth, A.M.

Heard the learned counsel for the parties. The learned counsel for the respondents submits that since the date of receiving the applications appearing in the Civil Services(Preliminary) Examination 1993 has been extended upto 2.3.1993 and the applications of the applicants were received before that date and consequently the applications have already been accepted by the UPSC. So in that view of the matter, it has been submitted that these applications have now become infructuous. These facts are also admitted by the learned counsel for the applicant.

Consequently, considering the submission and in view of the facts that the applications of the applicants have since been accepted by the UPSC as a result of the extension of the date for receiving the applications for appearing in the Civil Service (Preliminary) Examination 1993 these applications have now become infructuous and the result, therefore, is that they are dismissed as infructuous.

MS
A.M.

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J.M.